

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Comp. App. (AT) (Ins) No. 2265 of 2024

IN THE MATTER OF:

Vinod Kumar

...Appellants

Versus

Omkara Asset Reconstruction Pvt. Ltd. & Anr.

...Respondents

Present:

For Appellant : Mr. Abhijeet Sinha Sr. Advocate with Mr. Abhishek Anand, Ms. Shankari Mishra and Mrs. Priyadarshini Dewan, Advocates.

For Respondents :

O R D E R
(Hybrid Mode)

06.12.2024: Ld. Counsel for the appellant submits that Section 7 application has been admitted for claiming both the principal amount and the interest which was filed for total amount of Rs.282,04,75,836/- and the finding has been returned that principal amount became due during the 10A period hence the interest from the 26.03.2021 to 31.05.2021 is Rs.9,38,44,668/- for which default Section 7 has been admitted.

2. Ld. Counsel for the appellant submits that appellant is ready to deposit the defaulted amount of interest in the Court as per the finding recorded by Adjudicating Authority within two weeks from today in the Fixed Deposit Receipt in the name of Registrar, NCLAT without prejudice any rights and contentions.

3. Let amount be deposited as submitted by the appellant.

4. Issue Notice.

5. Let Reply be filed within two weeks.

6. Rejoinder, if any, may be filed within a week.
7. List on **06.01.2025**.
8. In the meantime no further steps shall be taken in pursuance of the impugned order.

[Justice Ashok Bhushan]
Chairperson

[Barun Mitra]
Member (Technical)

harleen/Km